

compensation without prejudice to their defence in this case drawn in favour of the informant of this case on furnishing bail bond of Rs.25,000/- (Twenty five thousand) each with two sureties of the like amount to the satisfaction of learned C.J.M., Deoghar in connection with Jasidih P.S. Case No.208 of 2019 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case and they will not go to or near any site of the informant company nor was any hindrance in any activities of the said company during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

In case the petitioners deposit the said demand drafts, the court below is directed to issue notice to the informant of this case and on his proper identification, the court below shall handover the same to him forthwith.

In case the petitioners pay Rs.25,000/- each to the informant of this case, learned court below will pass an appropriate order regarding the same at the time of conclusion of trial.

(Anil Kumar Choudhary, J.)